

in the Sahara desert. It is an important thing. It has been dismissed as being not a matter for an adjournment motion. I think this is a matter for an adjournment motion because it is a clear violation of the UNO resolution and the Government of India is a party to that. That is why it concerns us. I gave notice, and I do not know why it has been dismissed like that.

**Mr. Speaker:** I allowed a statement to be made regarding the previous test. In spite of all that has been done, it is going on. It is a continuing affair. What is the meaning of adjourning this House? They are not going to adjourn their tests. It is only waste of time so far as we are concerned. I advise the hon. Member to put a question later on. We have not been indifferent to it, but it is not under our control. It is not a matter of first impression.

**Shri Hem Barua:** This has roused the conscience of Asia, the Middle East and the African countries, and the African countries have come to the point of severing all diplomatic relations with France. We have taken the leadership—our Prime Minister has done so—in this matter, and that is why I wanted to raise it.

**Mr. Speaker:** What can be done by adjourning this House?

**Shri Vajpayee (Balrampur):** I have also given notice of an adjournment motion.

**Mr. Speaker:** I have repeatedly held that when once I decided about the admissibility of an adjournment motion it ought not to be raised here. I have said I will treat it as a Calling Attention Notice, give time and so on. Hon. Members ought not to take away the time of the House. I have told them repeatedly that if they want to make any suggestion, what can be done today will be done at the next sitting. Therefore, I am not averse to

looking into all this, but let us not spend the time of the House, when I have come to a conclusion, I am prepared to revise it if reasons are shown to me, but not now.

Papers to be laid on the Table of the House.

**Shri Hem Barua:** Perhaps the Prime Minister would like to make a statement.

12.04 hrs.

#### PAPERS LAID ON THE TABLE

NOTIFICATIONS ISSUED UNDER COAL MINES (CONSERVATION AND SAFETY) ACT AND ESSENTIAL COMMODITIES ACT

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** I beg to lay on the Table a copy of each of the following Notifications:

- (i) S.O. 736, dated the 26th March, 1960, under sub-section (3) of Section 8 of the Coal Mines (Conservation and Safety) Act, 1952. [Placed in Library. See No. LT-2060/60.]
- (ii) G.S.R. 353, dated the 26th March, 1960, making certain amendments to the Colliery Control Order, 1945, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2061/60.]

NOTIFICATION ISSUED UNDER SEA CUSTOMS ACT

**The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi):** I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878, a copy of Notification No. G.S.R. 329, dated the 11 March, 1960. [Placed in Library. S. No. LT-2062/60.]